HEAD OFFICE
Uttarakhand Pollution Control Board
Gauradevi Paryavaran Bhawan
46-B, I.T. Park, Sahastradhara Road,
Dehradun (Uttarakhand)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Factual and Action Taken Report in compliance of order dated 07.04.2022 passed by the Hon'ble National Green Tribunal in the matter of Original Application No. 264 of 2021 titled "All Villagers of Village Gairkhal, Dhaniyakot, Badar Kot and Ratoda, Uttarakhand (Bachhidhar & Ors) Versus State of Uttarakhand".

INDEX

Sr. No.	Description of Documents	Page No(s)
1	Factual and Action Taken Report	1 - 13
2	**ANNEXURE-1:** Copy of Report of Investigating Officer dated 10.06.2022.	14 - 17
3	**ANNEXURE-2:** Copy of Show Cause notice issued to Regional Officer, UKPCb, Haldwani on dated 27.06.2022.	18 - 21
4	**ANNEXURE-3:** Copy of **Inspection Report** conducted on dated 7th & 8th July, 2022 along with Annexures 1 to 51.	22 - 175

Date: 14 July, 2022

Place: Dehradun

Factual and Action Taken Report
In the matter of
Original Application No. 264 of 2021

In the matter of:

All Villagers of Village Gairkhal, Dhaniyakot, ……………… Applicant

Badar Kot and Ratoda, Uttarakhand

(Bachhidhar & Ors.)

Versus

State of Uttarakhand …………. Respondent

I. BACK GOROUND

1. That, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter of O.A. No. 264 of 2021, All Villagers of Village Gairkhal, Dhakiyakot, Badar Kot and Ratoda, Uttarakhand Versus State of Uttarakhand issued *inter alia* following directions on 27.10.2021:

   "1….xxx………………………..xxx……………….…………………….xxx

   2. In view of the above, let the State PCB ascertain facts and take remedial action, following due process of law. An action taken report may be filed within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

   xxx…………………………xxx……………………………………xxx"

2. In compliance of order passed by the Hon'ble NGT, Principal Bench, New Delhi on dated 27.10.2021, inspection of the area in question was conducted by the officials of Regional Office, Haldwani, District Nainital of this Board on dated 04.01.2022 and Action Taken Report was filed before the Hon'ble National Green Tribunal on dated 09.02.2022.

3. Hon'ble NGT considered the Action Taken Report submitted by the Uttarakhand Pollution Control Board on dated 07.04.2022 and *inter alia* issued following directions:

"1to3......xxx.........................xxx.................................xxx

4. We have considered the matter. We find the report to be unsatisfactory. On the one hand report filed on 09.02.2022 mentions compliances, on the other directions under the Air (Prevention and Control of Pollution) Act, 1981 dated 02.02.2022 have been issued mentioning violations as on 16.10.2021 :-

"1. The unit shall provide ducting and scrubbing system in cover shed to arrest dust.

2. The unit shall provide adequate pucca settling tanks for waste water treatment.

3. The Unit shall provide water sprinklers with proper pressure as per the State Policy, 2020.

4. The Unit shall provide adequate green belt as per State Policy, 2011.

5. The Unit shall complete metalled road as per State Policy, 2011.

6. The Unit shall maintain proper logbook for water tankers used for sprinkling.

7. The Unit shall ensure compliance of conditions as per permission granted by the Industrial Development Section, Govt. of Uttarakhand, District Magistrate and UKPCB, as well as conditions stipulated in State Policy, 2020."

5. If stand of the PCB about violations is to be accepted, report dated 9.2.2022 recording compliance is contradictory. Further, it is not clear why inspection was undertaken when the stone crushers were not in operation. Statement of PP about the quantity of water used appears to have been accepted, without any verification. Permission for the units is said to have been renewed for 10 years but it is not clear how such renewal has been granted when there were violations. To say the least, the report has not been furnished in a responsible manner. It is possible to draw an inference that the persons signing the report are colluding with the violators, which aspect needs to be verified at a higher responsible level in the administration in the interest of probity. Accordingly, we reject the report and direct proper verification and filing of a duly verified factual and action taken report, explaining the contradictions pointed out hereinabove. The report may also mention the ambient air quality and particulate matter data around the operating crushers, source of water for sprinkling and distance from agricultural and habitation. The report may be filed within one

month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The Member Secretary, State PCB may remain present in person by VC the circumstances in which such unsatisfactory misleading report has been filed and remedial action taken.

List for further consideration on 23.05.2022.

A copy of this order be also forwarded to the Chief Secretary, Uttarakhand for appropriate action.

xxx....................................xxx....................................xxx"

II. FACTUAL REPORT

In compliance of the order dated 07.04.2022 of Hon'ble NGT, inspection of all three stone crushing units were carried out by the Regional Officer, UKPCB, Haldwani Region & his staff on dated 26th & 27th April, 2022 & report was submitted to this office on 06.05.2022.

In order to ascertain, whether compliance of orders of the Hon'ble NGT and the units are complying with the environmental norms or not, Shri Chandan Singh, Chief Environment Officer (Technical), UKPCB, Dehradun was appointed as the Investigating Officer on dated 10.05.2022.

The Investigating Officer, submitted his report along with his observations on dated 10.06.2022. Copy of the investigation report submitted by Investigating Officer is enclosed as **ANNEXURE-1**.

The investigation officer observed shortcomings in the report of the Regional Officer, Haldwani dated 06.05.2022 & hence **Show Cause Notice** was issued to the Regional Officer, Haldwani vide its office letter no. UKPCB/HO/Gen-183-534/2022/499 dated 27.06.2022. Copy of the Show Cause Notice is enclosed as **ANNEXURE-2**.

Reply of the Show cause notice by the Regional Office, Haldwani is still awaited.

However, Regional Officer, Haldwani has submitted a new inspection report by letter dated 11.07.2022 based on the inspections of the said 3 Stone Crushing units on dated 7th & 8th July, 2022. The inspection report dated 11.07.2022 is enclosed as **ANNEXURE-3.**

As per the new inspection report dated 11.07.2022, the compliance status of the 3 Stone Crushing Units are as follows: -

1. **M/S Shri Maa Nanda Stone Crusher, Nainichak, Vill. Darmin, Tehsil Betalghat, District Nainital:**

    i) The Stone Crusher is located at Khasra No. 71, 72, 73 & 74 of Khata No. 19 and Khasra No. 79, 80kha, 99, 105, 106, 121, 122, 123, 100ka, 124, 101, 103 & 104 of Khata No. 4, 16, 19, 24 & 25 (total area-2.138 Hectare) at Nainichak, Vill. Darmin, Tehsil Betalghat, District Nainital.

    ii) The Unit is engaged in manufacturing of stone grits of various sizes and sand with an installed capacity of 45 MT/Hr. Unit was in operation at the time of inspection.

    iii) The Geology and Mining Unit, Directorate of Industries, Uttarakhand has renewed the *Anugya* of the Unit for 10 years from 19.11.2021, vide its letter dated 25.09.2021 under the provisions of the *Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Mobile Screening Plant, Hotmix Plant, Readymix Plant & Pulveriser Anugya Nitti, 2020.*

    iv) The Unit has provided ducting and scrubbing system for air pollution control. Ducting and scrubbing system were found functional.

    v) The Unit has made *pucca* settling tank for treatment and recycling of wastewater.

    vi) The Unit has covered crusher and conveyor belts and provided water sprinklers with proper pressure at dust generating points.

    vii) The Unit has made green belt in three rows of about 10 feet wide around the premise. The Unit has made metalled road in the premise.

    viii) The Unit has made arrangement of water tanker for water spraying and log book of the same is maintained.

    ix) The Unit has provided borewell for water consumption. Water is used in natural screening process, sprinklers, spraying and domestic uses. Tamper proof water meter is installed at withdrawal

point and log book is maintained and same is verified at the time of inspection. As per record average water withdrawal is 3.5 KL per Hour.

x) Ambient air quality monitoring and Noise level measurement were done near wind breaking wall around the Unit. Ambient air quality and noise level were found within the prescribed limit.

xi) As per the report of Regional Officer, Haldwani, the compliance status of provisions prescribed under the Environment (Protection) Rules, 1986 (as amended) is as given below:

a) Water sprinklers and ducting & scrubbing system is provided at dust generating points for dust containment.

b) The Unit has provided wind breaking wall of GI sheet of about 15 feet hight.

c) The Unit has provided metalled road in the premise.

d) The Unit has made arrangement of spraying of water through water tanker and water sprinklers for dust containment. Log book is maintained.

e) The Unit has made green belt in three rows of about 10 feet wide around the premise.

f) Ambient air quality monitoring was done within 10 meter of crushing point and Suspended Particulate Matters (SPM) concentration was reported 407.7µg/M^3. SPM concentration was found within the prescribed limit.

2. M/S Baijnath Stone Industries Pvt. Ltd., Village Tallagaon, Tehsil Betalghat, District Nainital:

i) The Stone Crushing Unit is located at Khasra No. 348a, 349 to 352, 353a, 355a, 354a, 291a & 291s (total area-1.260 Hectare) at Vill. Tallagaon, Tehsil Betalghat, District Nainital.

ii) The Unit is engaged in manufacturing of stone grits of various sizes and sand with an installed capacity of 50 MT/Hr. Unit was in operation at the time of inspection.

iii) The Geology and Mining Unit, Directorate of Industries, Uttarakhand has renewed the *Anugya* of the Unit for 10 years from 20.11.2021, vide its letter dated 28.09.2021 under the provisions of the *Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Mobile Screening Plant, Hotmix Plant, Readymix Plant & Pulveriser Anugya Nitti, 2020.*

iv) The Unit has provided ducting and scrubbing system for air pollution control. Ducting and scrubbing system were found functional.

v) The Unit has covered crusher and conveyor belts and provided water sprinklers with proper pressure at dust generating points.

vi) The Unit has made green belt in three rows of about 8 feet wide around the premise.

vii) The Unit has provided water meter at water intake point and log book of same is maintained.

viii) The Unit has provided borewell for water withdrawal. Water is used in washing of RBM, sprinklers, spraying and domestic uses. Tamper proof water meter is installed at withdrawal point and log book is maintained and same is verified at the time of inspection. As per record average water withdrawal is 1 KL per Hour.

ix) The Unit has obtained permission from the Central Ground Water Authority for abstraction of $10M^3$/Day ($2500M^3$/Year) groundwater and log book of the same is maintained.

x) Ambient air quality monitoring and Noise level measurement were done near wind breaking wall around the Unit. Ambient air quality and noise level were found within the prescribed limit.

xi) As per report of Regional Officer, Haldwani, the compliance status of provisions prescribed under the Environment (Protection) Rules, 1986 is as given below:

a) Water sprinklers and ducting & scrubbing system is provided at dust generating points for dust containment.

b) The Unit has provided wind breaking wall of GI sheet of about 15 feet hight.

c) The Unit has provided metalled road in the premise.

45

d) The Unit has made arrangement of spraying of water through water tanker and water sprinklers for dust containment. Log book is maintained.

e) The Unit has made green belt in three rows of about 8 feet wide around the premise.

f) Ambient air quality monitoring was done within 10 meters of crushing point and Suspended Particulate Matters (SPM) concentration was reported 419.9µg/M^3. SPM concentration was found within the prescribed limit.

3. M/S Shri Maa Girja Stone Crusher, Vill. Tallagaon, Tehsil Betalghat, District Nainital:

i) The Stone Crusher is located at Khasra No. 319, 320, 329, 336 to 338, 340, 330 to 335, 347 & 348 (Total area- 1.855 ha) at village Tallagaon, Tehsil Betalghat, District Nainital.

ii) The Unit is engaged in manufacturing of stone grits of various sizes and sand with an installed capacity of 6000MT/Month. Unit was in operation at the time of inspection.

iii) The Geology and Mining Unit, Directorate of Industries, Uttarakhand has renewed the *Anugya* of the Unit for 10 years from 16.12.2021, vide its letter dated 25.09.2021 under the provisions of the *Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Mobile Screening Plant, Hotmix Plant, Readymix Plant & Pulveriser Anugya Nitti, 2020.*

iv) The Unit has provided ducting and scrubbing system for air pollution control. Ducting and scrubbing system were found functional.

v) The Unit has covered crusher and conveyor belts and provided water sprinklers with proper pressure at dust generating points.

vi) The Unit has made green belt in three rows of about 10 feet wide around the premise.

vii) The Unit has provided borewell for water withdrawal. Water is used in washing of RBM, sprinklers, spraying and domestic uses. Tamper proof water meter is installed at withdrawal point and log

book is maintained and verified at the time of inspection. As per record average water withdrawal is 3.5 KL per Hour.

viii) The Unit has obtained permission from the Central Ground Water Authority for abstraction of $20M^3$/Day ($3250M^3$/Year) groundwater and log book of the same is maintained and same is verified at the time of inspection.

ix) Ambient air quality monitoring and Noise level measurement were done near wind breaking wall around the Unit. Ambient air quality and noise level were found within the prescribed limit.

x) Compliance status of provisions prescribed under the Environment (Protection) Rules, 1986 is as given below:

a) Water sprinklers and ducting & scrubbing system is provided at dust generating points for dust containment.

b) The Unit has provided wind breaking wall of GI sheet of about 15 feet hight.

c) The Unit has provided metalled road in the premise.

d) The Unit has made arrangement of spraying of water through water tanker and water sprinklers for dust containment. Log book is maintained.

e) The Unit has made green belt in three rows of about 10 feet wide around the premise.

f) Ambient air quality monitoring was done within 10 meters of crushing point and Suspended Particulate Matters (SPM) concentration was reported $383.9\mu g/M^3$. SPM concentration was found within the prescribed limit.

III. DISCUSSIONS CARRIED OUT BY REGIONAL OFFICE, HALDWANI, UKPCB WITH VILLAGERS OF NEARBY AREAS

i) As per the report, the monitoring team discussed the issues of stone crushers with the villagers - namely Shri Gopal Singh Keda, Shri Dewan Singh Keda and Shri Jagmohan Singh Mehra at *Nainichak*, located nearby M/S Maa Nanda Stone Crusher. Ambient air quality monitoring was also carried out near their house at *Rajkiya Prathmik*

Vidhyalaya. Discussion was also held with Smt. Kavita Devi, Member, Kshetra Panchayat; Smt. Manju Devi, Pradhan; Shri Madan Singh Up-Pradhan and other villagers of village Dandima Ratoda located nearby M/S Baijnath Stone Industries Pvt. Ltd., and M/S Shri Maa Girja Stone Crusher. Ambient air quality monitoring at done at *Panchayat Ghar.* **Villagers expressed their demand for maintenance of connecting roads and regular water spraying through water tankers.**

ii) It is pertinent to mention that all three stone crushers are located near village Ratoda. Other villages, namely- Gairkhal, Dhaniakot and Badarkot are located about 4 Km. away from the said stone crushers.

IV. VERIFICATION OF HABITATION AND AGRICULTURE LAND AS REPORTED BY REGIONAL OFFICE, HALDWANI

Verification of distance to habitation and agricultural land was done by the Regional Office, Haldwani, UKPCB with the local Revenue Sub-Inspector.

As per the report, distance of the said 3 crushing units to habitation and agricultural land is as given below:

S.N.	Name of Stone Crusher	Distance of habitation from duck of Stone Crusher (meter)	Distance of agricultural land from duck of Stone Crusher (meter)
1.	M/S Shri Maa Nanda Stone Crusher.	1. Nearest distance to habitation- 345 meters. 2. One house is located at 126 meters (north side), which has been leased out by operator of stone crusher.	After crusher and storage area boundary, there is agricultural land, which is presently barren.

45

2.	M/S Baijnath Stone Industries Pvt. Ltd.	1. Nearest distance to habitation - 220 meters.	After crusher and storage area boundary, there is agricultural land, which is presently barren.
3.	M/S Shri Maa Girja Stone Crusher	2. Nearest distance to habitation - 394 meters.	After crusher and storage area boundary, there is agricultural land, which is presently barren.

V. AMBIENT AIR QUALITY MONITORING CARRIED OUT BY REGIONAL OFFICE, HALDWANI OF NEARBY AREAS

Ambient air quality monitoring was carried out by Regional Office, Haldwani during 26-27 April, 2022. Details of the monitoring locations and ambient air quality characteristics is as given below:

S. No.	Name of Sampling Location	Respirable Suspended Particulate Matter (PM10) ($\mu g/M^3$)	Sulphur di-oxides (SO_2) ($\mu g/M^3$)	Nitrogen oxides (NOx)
1.	Rajkiya Prathmik Vidhyalaya, Nainichak, Tehsil Betalghat (Nainital)	82.8	5.3	16.6
2.	Panchayat Ghar, Vill. Ratoda, Tehsil Betalghat (Nainital)	87.1	4.9	14.6
Prescribed standards (24 hours average)		**100**	**80**	**80**

Sd/- Sd/-

us

VI. REPLY OF UKPCB ON THE OBSERVATIONS MADE BY THE HON'BLE NGT IN ITS ORDER DATED 07.04.2022

i) The directions for compliance under section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981 were issued to all 3-stone crushing units, in compliance of observations and recommendations of Joint Inspection Team constituted in the matter of O.A. No. 132/2021 titled "Manoj Joshi Versus State of Uttarakhand & Ors." by this office on dated 06.10.2021.

ii) As per the order dated 10.12.2021 in the matter of O.A. No. 132/2021 by Hon'ble NGT *** *"We find that though several deficiencies have been noted in the report, no punitive action has been taken for failure in the past or for future till compliance, including assessment and recovery of compensation on polluter pays principle"* ****** inspection was carried out by the Regional Office on 04.01.2022. As per the report, the units were complying at the time of inspection. However, Environmental Compensation of Rs.1,66,500 per unit was imposed for the period of non-compliance by the unit as recorded on 06.10.2021 by this office on dated 02.02.2022 in the form of the directions under section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

iii) It is pertinent to mention that permission (*Anugya)* for the said 3 stone crushing units were renewed by the Geology and Mining Unit, Directorate of Industries, Uttarakhand for 10 years under the provisions of the *Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Mobile Screening Plant, Hotmix Plant, Readymix Plant & Pulveriser Anugya Nitti, 2020.* **The State Pollution Control Board has no role in the process of said renewal of *Anugya.***

VII. SUBMISSIONS BEFORE THE HON'BLE NGT

i) It is evident from the above that the Uttarakhand Pollution Control Board has issued necessary directions as per the relevant section under the Air (Prevention and Control of Pollution) Act, 1981 and ensuring that the said stone crushing units comply to the norms prescribed by Environment (Protection) Rules, 1986 (as amended) under the E (P) Act.

ii) As per the latest inspection report submitted by Regional Office, Haldwani, the said 3 stone crushing units are complying with the prescribed environmental norms.

iii) The said 3 stone crushing units are of orange category and their net asset value is less than Rs. 5 Crore. As per the decision of the Board, the said units are given consent to operate by the Regional Officer, Haldwani, UKPCB & at present the consent to operate is valid till 31.03.2026.

****

HEAD OFFICE
UTTARAKHAND POLLUTION CONTROL BOARD
Gaura Devi Paryawaran Bhawan
46B, IT Park, Sahastradhara Road, Dehradun (Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
गौरा देवी पर्यावरण भवन,
46बी, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

Web: www.ueppcb.uk.gov.in, Email: msukpcb@yahoo.com

पत्रांक सं0-यूकेपीसीबी/एच.ओ./सा0-183-534-384, दिनांक- 10,06.2022

सेवा में,

सदस्य सचिव

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून

विषयः- कार्यालय आदेश संख्या यूकेपीसीबी/एच.ओ./सा0-183-534/2022/236 दिनांक 20.05.2022 के सम्बन्ध में जाँच आख्या।

कृपया अपने कार्यालय आदेश, पत्रांक यू.के.पी.सी.बी./एच.ओ./सा0-183-534/2022/236 दिनांक 20/05/2022 का संदर्भ लेना चाहें, उक्त के अनुपालन में मा0 एन.जी.टी. के मूल आवेदन 264/2021 बच्चीधर एवं अन्य बनाम उत्तराखण्ड राज्य में दिनांक 07.04.2022 को पारित आदेश के क्रम में क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय हल्द्वानी से प्राप्त आख्या दिनांक 06.05.2022 एवं संलग्नको की जाँच की गई जाँच आख्या निम्नानुसार है।

मा0 एन.जी.टी. के आदेश दिनांक 07.04.2022 के पैरा-4 में निम्नानुसार आदेशित हैः-

4. We have considered the matter. We fine the report to be unsatisfactory. On the other hand report filed on 09.02.2022 mentions compliances, on the other directions under the Air (Prevention and Control of Pollution) Act, 1981 dated 02.02.2022 have been issued mentioning violations as on 16.10.2021. "मा0 एन.जी.टी. के द्वारा सन्दर्भित दिनांक 02.02.2022 को निर्गत निर्देशों के सम्बन्ध में अन्य पत्रावली 183/514 मूल आवेदन 132/2021 में कार्यवाही के सम्बन्ध में पत्रावली का अवलोकन किया गया।

उक्त के सम्बन्ध में मा0 एन.जी.टी के अन्य प्रकरण मूल आवेदन **132/2021 श्री मनोज जोशी बनाम स्टेट आफ उत्तराखण्ड व अन्य** में मा0 मा0 एन.जी.टी द्वारा पारित आदेश दिनांक 24.06.2021 के अनुपालन में प्रकरण पर निम्न कार्यवाही की गई है।

4.1 गठित संयुक्त टीम द्वारा दिनांक 17.08.2021 को सन्दर्भित स्टोन क्रेशरों का निरीक्षण के समय पायी गयी कमियों के निराकरण हेतु क्षेत्रीय अधिकारी (प्र0), हल्द्वानी द्वारा श्री माँ गिरीजा स्टोन क्रेशर, बेतालघाट, नैनीताल को पत्रांक संख्या UKPCB/ROH/रिट/21/1232-546 दिनांक 15.09.2021 द्वारा, मै0 बैजनाथ स्टोन इन्डस्ट्रीज़ प्रा0 लि0 को पत्रांक संख्या UKPCB/ROH//रिट/21/1231-545 दिनांक 25.09.2021 द्वारा व मै0 श्री माँ नब्दा क्रेशर, गाँव दामीन, बेतालघाट, नैनीताल को पत्रांक संख्या UKPCB/ROH/रिट/21/1230-544 दिनांक 25.09.2021 द्वारा निर्देशित किया गया ।

4.2 उक्त उद्योगों को बोर्ड मुख्यालय द्वारा मै0 श्री माँ निरीजा स्टोन क्रेशर, बेतालघाट, नैनीताल को पत्रांक संख्या UKPCB/HO/Gen-183-514/2021/70 दिनांक 06.10.2021 द्वारा, मै0 बैजनाथ स्टोन इन्डस्ट्रीज़ प्रा0 लि0, बेतालघाट, नैनीताल को पत्रांक संख्या UKPCB/HO/Gen-183-514/2021/72 दिनांक 06.10.2021 द्वारा तथा मै0 माँ नन्दा स्टोन क्रेशर, बेतालघाट, नैनीताल को पत्रांक संख्या UKPCB/HO/Gen-183-514/2021/71 दिनांक 06.10.2021 द्वारा कमियों के निस्तारण हेतु निर्देश निर्गत किये गये ।

4.3 उक्त के उपरान्त मूल आवेदन **264/2021** में पारित आदेश दिनांक 27.10.2021 के अनुपालन में उक्त तीन स्टोन क्रेशर का निरीक्षण क्षेत्रीय अधिकारी हल्द्वानी द्वारा दिनांक 04.01.2022 को किया गया। निरीक्षण आख्या क्षेत्रीय कार्यालय, हल्द्वानी के पत्र दिनांक 07.01.2022 द्वारा बोर्ड मुख्यालय प्रेषित है। आख्या में उक्त उद्योगों द्वारा किये गये अनुपालन स्थिति उल्लेखित है, तथा यह भी अवगत कराया गया है

कि उक्त स्टोन क्रेशर निरीक्षण के समय कार्यरत नहीं थे जिसका कि अनुश्रवण नहीं किया गया। आख्या में यह भी उल्लेखित किया गया है कि क्षेत्रीय कार्यालय के पत्र दिनांक 05.01.2022 द्वारा पर्यावरणीय क्षतिपूर्ति आंकलित कर संस्तुति प्रेषित की गयी है।

4.4 मा0 एन.जी.टी में पूर्व से चल रहे प्रकरण मूल आवेदन 132/2021 में मा0 एन.जी.टी. के आदेश दिनांक 10.12.2021 के कम में बोर्ड मुख्यालय द्वारा पत्रांक संख्या UKPCB/HO/Gen-183-514/2022/169 दिनांक 02.02.2022, UKPCB/HO/Gen-183-514/2022/170 दिनांक 02.02.2022 तथा पत्रांक संख्या UKPCB/HO/Gen-183-514/2022/168 दिनांक 02.02.2022 द्वारा कमशः मै0 श्री माँ नन्दा क्रेशर, मै0 बैजनाथ स्टोन इन्डस्ट्रीज़ प्रा0 लि0 तथा मै0 श्री माँ गिरीजा स्टोन क्रेशर, बैतालघाट, नैनीताल प्रत्येक को रु 1,66,500/- (रू0 एक लाख छियासठ हजार पाँच सौ मात्र) पर्यावरणीय क्षतिपूर्ति जमा करने हेतु नोटिस निर्गत किया गया।

यहां यह उल्लेखित किया जाना आवश्यक है कि प्रश्नगत उद्योगो के सम्बन्ध में पूर्व से ही मूल आवेदन 132/2021में मा0 एन.जी.टी. द्वारा पारित आदेशों के अनुक्रम में कार्यवाही की जा रही थी एवं पुनः मूल आवेदन 264/2021 में पारित आदेश दिनांक 27.10.2021 के अनुपालन में क्षेत्रीय कार्यालय हल्द्वानी द्वारा निरीक्षण 04.01.2022 को किया गया व निरीक्षण आख्या बोर्ड मुख्यालय प्रेषित की गई। उक्त के अनुक्रम में मा0 एन0जी0टी0 के एक्शन टेकन रिपोर्ट दिनांक 09.02.2022 को दाखिल की गई। चूकि दिनांक 02.02.2022 को पर्यावरणीय क्षतिपूर्ति हेतु नोटिस निर्गत किया गया। अतः मा0 एन.जी.टी. द्वारा उपरोक्तानुसार पेरा 4 के अनुसार आदेशित किया गया है।

यहाँ यह उल्लेखित है कि पर्यावरणीय क्षतिपूर्ति हेतु निर्गत निर्देशों का अनुपालन उद्योगों द्वारा किया गया है अथवा नहीं तद्नुसार अनुपालन स्थिति प्राप्त किया जाना आवश्यक है।

मा0 एन0जी0टी0 के आदेश दिनांक 07.04.2022 के पेरा 5 में निम्नानुसार आदेशित है :-

5. "If Stand of the PCB about violations is to be accepted, report dated 09.02.2022 recording compliance is contradictory. Further, it is not clear why inspection was undertaken when the stone crushers were not in operation. Statement of PP about the quantity of water used appears to have been accepted, without any verification. Permission for the units is said to have been renewed for 10 years but it is not clear how such renewal has been granted when there were violations. To say the least, the report has not been furnished in a responsible manner. It is possible to draw an inference that the persons signing the report are colluding with the violators, which aspect needs to be verified at a higher responsible level in the administration in the interest of probity. Accordingly, we reject the report and direct proper verification and filing of a duly verified factual and action taken report, explaining the contradictions pointed out here above. The report may also mention the ambient air quality and particulate matter data around the operating crushers, source to water for sprinkling and distance from agricultural and habitation. The report may be filed within one month by e-mail at judicial-ngt@gov.in preferable in the form of searchable PDF/OCR support PDF and not in the form of Image PDF. The Member Secretary, State PCB may remain present in person by VC the circumstances in which such unsatisfactory misleading report has been filed and remedial action taken."

उक्त के क्रम में यह उल्लेखनीय है कि प्रश्नगत तीनो स्टोन क्रशरो को अन्य प्रकरण O.A. No. 132/2021 (I.A.No. 122/2021) में मा0 राष्ट्रीय हरित अधिकरण के आदेश दिनांक 24.06.2021 व 10.12.2021 में पारित आदेश के अनुपालन में कार्यवाही की गई है।

मा0 एन.जी.टी के मूल आवेदन 264/2021 में दिनांक 27.10.2021 के अनुपालन में निरीक्षण दिनांक 04.01.2022 के अनुसार निरीक्षण आख्या प्रेषित की गई है जो मा0 एन.जी.टी में दिनांक 09.02.2022 को दाखिल की गई। उक्त के उपरान्त मा0 एन.जी.टी के आदेश दिनांक 07.04.2022 के अनुपालन में क्षेत्रीय अधिकारी हल्द्वानी द्वारा दिनांक 26 व 27 अप्रेल को निरीक्षण कर क्षेत्रीय कार्यालय, हल्द्वानी के पत्र दिनांक 06.05.2022 द्वारा बोर्ड मुख्यालय प्रेषित की गई है। क्षेत्रीय कार्यालय हल्द्वानी से प्राप्त आख्या के अनुसार वर्णित बिन्दुओं पर आख्या निम्नानुसार हैः-

5.1 जल खपत हेतु मै0 माँ नन्दा स्टोन क्रेशर के संबंध में अवगत कराया गया है कि इकाई में पानी के छिडकाव हेतु water tanker की log book उपलब्ध करायी गई है। (संलग्नक 7), परन्तु संलग्नक 7 में मात्र टैंकर की फोटो संलग्न है। आख्या के बिन्दु (xii) में अवगत कराया गया है कि इकाई द्वारा जल खपत के रिकार्ड हेतु लाग बुक बनाई गई है। जल खपत की लागबुक के परीक्षण से केशर में जल खपत लगभग 8 के.एल.डी. पाया गयी। इकाई में जल की आपूर्ति हेतु बोर-वेल की अनुमति सब डिवीजल अधिकारी/परगना मेजिस्ट्रेट; कोश्याँ कुटौली द्वारा प्रदान की गयी है। यह भी अवगत कराया गया है कि इकाई में जल खपत 10 के.एल.डी. से कम है। अतः सी.जी.डब्लू.ए. के अनापत्ति प्राप्त करने की छूट है। निरीक्षण आख्या में जल खपत का आधार सहित सत्यापित आंकडे व टैंकर से जल खपत के सत्यापन का पूर्ण विवरण व लाग-बुक प्रस्तुत नहीं की गयी है।

5.2 मै0 बैजनाथ स्टोन इन्डस्ट्रीज प्रा0 लि0 के जल खपत के संबंध में आख्या में उल्लेखित है कि जल आपूर्ति हेतु बोर वैल स्थापित है एवं वाटर फलोमीटर की log book संलग्नक 18 में उपलब्ध करायी गई है जिसमे 01 फरवरी से 27 अप्रेल, 2022 की जल खपत का विवरण दिया गया है। सी.पी.डब्लू.ए से 10 किलो/दिन की अनुमति प्राप्त की गई है। उक्त जल खपत के सत्यापन हेतु कोई आधार प्रस्तुत नही किये गये है।

5.3 मै श्री माँ गिरीजा स्टोन क्रेशर के जल खपत के संबंध में आख्या में उल्लेखित है कि जल आपूर्ति हेतु बोर वैल स्थापित है तथा 20 मी3/दिन भू-जल हेतु सी.जी.डब्लु.ए से अनुमति प्राप्त है। जल खपत हेतु log book संलग्न 39 पर उपलब्ध करायी गई है जिसमे 01फरवरी से 27 अप्रेल, 2022 की जल खपत का विवरण दिया गया है। उक्त जल खपत के सत्यापन हेतु कोई आधार नही दिया है।

5.4 निरीक्षण आख्या के अनुसार प्रश्नगत स्टोन क्रेशर के अनुज्ञा का नवीनीकरण सशर्त 10 वर्ष हेतु भूतत्व एवं खनिकर्म इकाई उद्योग निदेशालय द्वारा दो उद्योगो को दिनांक 25.09.2021 को तथा एक उद्योग को दिनांक 28.09.2021 निर्गत किया गया है।

5.5 क्षेत्रीय कार्यालय, हल्द्वानी द्वारा उक्त तीनों स्टोन केशरों को दिनांक 08.02.2022 को सशर्त सी.सी.ए. निर्गत की गई है जिसकी वैद्यता दिनांक 31.03.2026 तक है।

5.6 क्षेत्रीय अधिकारी हल्द्वानी से प्रश्नगत उद्योगों के अनुश्रवण आख्या में एस.पी.एफ. एक तरफ दो स्थानो पर दर्शायी गयी है, उक्त में 3 मी0 व 10 मी0 पर अनुश्रवण कर Stone Crusther Contribution का औचित्य स्पष्ट नहीं है। जबकि मा0 एन.जी.टी. द्वारा स्पष्ट आदेशित है कि "the report may also mention the ambient air quality and particulate matter data around the operating crushes". अतः उक्त के अनुसार अनुश्रवण कर आख्या प्रेषित नहीं की गयी है।

5.7 माँ नन्दा स्टोन केशर में आख्या के बिन्दु (ix) b में अवगत कराया गया है कि स्टो केशर द्वारा जी.आई.सी. के माध्यम से विन्ड ब्रेकिंग वाल की स्थापना की गई है, (संलग्नक-8)। उक्त संलग्नक के फोटोग्राफ में coted sheets के बीच में खाली जगह है, तथा ऊँचाई का भी उल्लेख नहीं है। अतः मानको के अनुसार विन्ड ब्रेकिंग वाल की पुष्टि नहीं की गयी है।

5.8 बैजनाथ स्टोन इन्डस्ट्रीज प्रा0 लि0 में आख्या के बिन्दु (ix) b में अवगत कराया गया है कि स्टोन केशर द्वारा जी.आई.सी. के माध्यम से चारों तरफ विन्ड ब्रेकिंग वाल की स्थापना की गई है, (संलग्नक-21)। उक्त संलग्नक के फोटोग्राफ में coted sheet के बीच में 'खाली जगह' है, तथा ऊँचाई का भी उल्लेख नहीं है। अतः मानकों के अनुसार विन्ड ब्रेकिंग वाल की पुष्टि नहीं की गयी है।

5.9 श्री माँ गिरीजा स्टोन केशर की आख्या के बिन्दु (vii) b में अवगत कराया गया है कि स्टोन केशर द्वारा जी.आई.सी. के माध्यम से विन्ड ब्रेकिंग वाल की स्थापना की गई है, (संलग्नक-33)। उक्त संलग्नक के फोटोग्राफ में coted sheet के बीच में खाली जगह दिखाई दे रही है, तथा ऊँचाई का भी उल्लेख नहीं है। अतः मानकों के अनसार विन्ड ब्रेकिंग वाल की पुष्टि नहीं की गयी है।

5.10 आख्या में स्टोन केशरों के डक से आबादी की दूरी दी गयी है, तथा अवगत कराया गया है कि केशर के चार-दीवारी के बाहर कृषि भूमि स्थित है, जो कि वर्तमान में बंजर है।

5.11 उद्योगों में वांछित कतारो व चौडाई की हरित पट्टी का विवरण नहीं दिया गया है।

निष्कर्षः- उपरोक्त के कम में सम्बन्धित स्टोन केशरों के सम्बन्ध में क्षेत्रीय कार्यालय, हल्द्वानी द्वारा प्रेषित आख्या में निम्न बिन्दुओं पर कार्यवाही अपेक्षित हैः-

1. मा0 एन.जी.टी. के मूल आवदेन No. 132/2021 में बोर्ड द्वारा प्रश्नगत उद्योगें को पर्यावरणीय क्षतिपूर्ति हेतु निर्गत निर्देश दिनांक 02.02.2022 की अनुपालन आख्या उपलब्ध नहीं है।
2. प्रश्नगत तीनों उद्योगों के जल खपत का सत्यापित विवरण आधार सहित प्रस्तुत नहीं है।
3. प्रश्नगत उद्योगों के अनुश्रवण आख्या में एस.पी.एफ. एक तरफ दो स्थानो पर दर्शायी गयी है, उक्त में 3 मी0 व 10 मी0 पर अनुश्रवण कर Stone Crusther Contribution का औचित्य स्पष्ट नहीं है। जबकि मा0 एन.जी.टी. द्वारा स्पष्ट आदेशित है कि "the report may also mention the ambient air quality and particulate matter data around the operating crushes" उक्त के अनुसार अनुश्रवण आख्या प्रस्तुत नहीं की गयी है।
4. प्रश्नगत उद्योगों मे मानको के अनुरूप विन्ड ब्रेकिंग वाल के संबंध में पूर्ण विवरण, चारोतरफ उचाँई स्पष्ट करते हुए प्रस्तुत नहीं की गयी है।
5. प्रश्नगत उद्योगों में वांछित कतारो व चौडाई की हरित पट्टीका का विवरण स्पष्ट रूप से अंकित नहीं है।

उपरोक्तानुसार आख्या अवलोकनार्थ व अग्रिम कार्यवाही हेतु प्रस्तुत है।

भवदीय,

20/6/2022
(चन्दन सिंह)
मुख्य पर्यावरण अधिकारी

ok

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
गौरा देवी पर्यावरण भवन
46-बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून, उत्तराखण्ड

यूकेपीसीबी/एच.ओ./सा-183-534/2022/५११ दिनांक २१ .06.2022

पंजीकृत डाक

कारण बताओ नोटिस

डा0 डी0के0 जोशी
क्षेत्रीय अधिकारी,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
क्षेत्रीय कार्यालय, आवास विकास कालोनी,
हल्द्वानी, जिला - नैनीताल

अवगत होवें कि बेतालघाट, जनपद नैनीताल में स्थापित स्टोन क्रेशरों क्रमशः मै0 माँ नन्दा स्टोन क्रेशर, मै0 बैजनाथ स्टोन इण्डस्ट्रीज एवं मै0 माँ गिरजा स्टोन केशर में मानकों के उल्लंघन के सम्बन्ध में मा0 एन0जी0टी0 द्वारा मूल आवेदन सं0- *264/2021 "All villages of village Gairkhala Dhaniyakot, Boder ket and Ratoda, Uttarakhand Vs State of Uttarakhand"* में दिनांक 27.10.2021 को निम्नलिखित निर्देश निर्गत किये गये थे :-

2. In view of the above, let the State PCB ascertain facts and take remedial action, following due process of law. An action taken report may 2 be filed within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. List for further consideration on 11.02.2022

मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में इस कार्यालय के पत्र सं0 यूकेपीसीबी/एच.ओ. /सा0183-534/2021/4714-928 दिनांक 18.11.2021 द्वारा निरीक्षण आख्या प्रेषित करने हेतु निर्देशित किया गया था। तत्क्रम में आप द्वारा सम्बन्धित स्टोन क्रेशरों की निरीक्षण आख्या अपने पत्र सं0 यूकेपीसीबी/आर. ओ.एच.रिट/22/2095-912 दिनांक 07.01.2022 द्वारा बोर्ड मुख्यालय को प्रेषित की गयी थी। **प्राप्त निरीक्षण आख्या के आधार पर दिनांक 09.02.2022 को एक्शन टेकन रिपोर्ट मा0 एन0जी0टी0 में दाखिल की गयी।** प्रकरण पर दिनांक 07.04.2022 को मा0 एन0जी0टी0 में सुनवाई हुई। मा0 एन0जी0टी0 द्वारा दिनांक 07.04.2022 को अन्य निर्देशों के साथ निम्नलिखित निर्देश निर्गत किये गये :-

xxx..xxx..xxx

4. We have considered the matter. We find the report to be unsatisfactory. On the one hand report filed on 09.02.2022 mentions compliances, on the other directions under the Air (Prevention and Control of Pollution) Act, 1981 dated 02.02.2022 have been issued mentioning violations as on 16.10.2021.............

5. If stand of the PCB about violations is to be accepted, report dated 9.2.2022 recording compliance is contradictory. Further, it is not clear why inspection was undertaken when the stone crushers were not in operation. Statement of PP about the quantity of water used appears to have been accepted, without any verification. Permission for the units is said to have been renewed for 10 years but it is not clear how such renewal has been

o|c

granted when there were violations. To say the least, the report has not been furnished in a responsible manner. It is possible to draw an inference that the persons signing the report are colluding with the violators, which aspect needs to be verified at a higher responsible level in the administration in the interest of probity. Accordingly, we reject the report and direct proper verification and filing of a duly verified factual and action taken report, explaining the contradictions pointed out hereinabove. The report may also mention the ambient air quality and particulate matter data around the operating crushers, source of water for sprinkling and distance from agricultural and habitation. The report may be filed within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The Member Secretary, State PCB may remain present in person by VC the circumstances in which such unsatisfactory misleading report has been filed and remedial action taken.

xxx.......................................xxx...xxx

मा0 एन0जी0टी0 के उपरोक्त निर्देशों के अनुपालन में इस कार्यालय के पत्र सं0 यूकेपीसीबी/ एच.ओ./सा0-183-534/2022/55 दिनांक 13.04.2022 द्वारा विषयगत स्टोन क्रेशरों का पुनः निरीक्षण कर आख्या बोर्ड मुख्यालय को प्रेषित किये जाने हेतु निर्देशि किया गय। तत्क्रम में आप द्वारा अपने पत्र सं0 यूकेपीसीबी/आर.ओ.एच./रिट/22/359-133 दिनांक 06.05.2022 के माध्यम से निरीक्षण आख्या बोर्ड मुख्यालय को प्रेषित की गयी। आपके द्वारा प्रेषित निरीक्षण आख्यानुसार विषयगत प्रकरण में आच्छादित स्टोन क्रेशरों में मानकों का अनुपालन किया जा रहा है, परन्तु निरीक्षण आख्या में मा0 एन.जी.टी. द्वारा इंगित किये गये कतिपय बिन्दुओं पर स्पष्ट आख्या प्राप्त न होने के कारण इस कार्यालय द्वारा प्रकरण का विस्तृत परिक्षण एवं जांच हेतु श्री चन्दन सिंह, मुख्य पर्यावरण अधिकारी (तकनीकी) बोर्ड मुख्यालय, देहरादून को इस कार्यालय के पत्र सं0 यूकेपीसीबी/एच.ओ./सा0-183-534/022/236 दिनांक 10.05.2022 द्वारा जांच अधिकारी नियुक्त किया गया। जांच अधिकारी श्री चन्दन सिंह, मुख्य पर्यावरण अधिकारी (तकनीकी) द्वारा पत्रांक यूकेपीसीबी/एच.ओ./सा0-185-534/389 दिनांक 10.06.2022 द्वारा जांच आख्या प्रस्तुत की गयी। जांच आख्यानुसार-

xxx.......................................xxx...xxx

1.1 *जल खपत हेतु मै0 माँ नन्दा स्टोन क्रेशर के संबंध में अवगत कराया गया है कि इकाई में पानी के छिड़काव हेतु water tanker की log book उपलब्ध करायी गई है। (संलग्नक 7), परन्तु संलग्नक 7 मे मात्र टैंकर की फोटो संलग्न है। आख्या के बिन्दु (xii) में अवगत कराया गया है कि इकाई द्वारा जल खपत के रिकार्ड हेतु लाग बुक बनाई गई है। जल खपत की लागबुक के परीक्षण से क्रेशर में जल खपत लगभग 8 के.एल.डी. पाया गयी। इकाई में जल की आपूर्ति हेतु बोर-वैल की अनुमति सब डिवीजल अधिकारी/परगना मेजिस्ट्रेट: कोश्याँ कुटौली द्वारा प्रदान की गयी है। यह भी अवगत कराया गया है कि इकाई में जल खपत 10 के.एल.डी. से कम है। अतः सी.जी.डब्लू.ए. के अनापत्ति प्राप्त करने की छूट है। निरीक्षण आख्या में जल खपत का आधार सहित सत्यापित आंकड़े व टैंकर से जल खपत के सत्यापन का पूर्ण विवरण व लॉग-बुक प्रस्तुत नहीं की गयी है।*

5.2 *मै0 बैजनाथ स्टोन इन्डस्ट्रीज प्रा0 लि0 के जल खपत के संबंध में आख्या में उल्लेखित है कि जल आपूर्ति हेतु बोर वैल स्थापित है एवं वाटर फ्लोमीटर की log book संलग्नक 18 में उपलब्ध करायी गई है जिसमे 01 फरवरी से 27 अप्रैल, 2022 की जल खपत का विवरण दिया गया है। सी.जी.डब्लू.ए. से 10 किली/दिन की अनुमति प्राप्त की गई है। उक्त जल खपत के सत्यापन हेतु कोई आधार प्रस्तुत नही किये गये है।*

5.3 *मै0 श्री माँ गिरीजा स्टोन क्रेशर के जल खपत के संबंध में आख्या में उल्लेखित है कि जल आपूर्ति हेतु बोर वैल स्थापित है तथा 20 मी ^{3}/दिन भू-जल हेतु सी.जी.डब्लू.ए. से अनुमति प्राप्त है। जल खपत हेतु log book संलग्न 39 पर उपलब्ध करायी गई है जिसमे 01फरवरी से 27 अप्रैल, 2022 की जल खपत का विवरण दिया गया है। उक्त जल खपत के सत्यापन हेतु कोई आधार नही दिया है।*

5.4 निरीक्षण आख्या के अनुसार प्रश्नगत स्टोन क्रेशर के अनुज्ञा का नवीनीकरण सशर्त 10 वर्ष हेतु भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय द्वारा दो उद्योगो को दिनांक 25.09.2021 को तथा एक उद्योग को दिनांक 28.09.2021 निर्गत किया गया है।

5.5 क्षेत्रीय कार्यालय, हल्द्वानी द्वारा उक्त तीनों स्टोन क्रेशरों को दिनांक 08.02.2022 को सशर्त सी.सी.ए. निर्गत की गई है जिसकी वैद्यता दिनांक 31.03.2026 तक है।

5.6 क्षेत्रीय अधिकारी हल्द्वानी से प्रश्नगत उद्योगों के अनुश्रवण आख्या में एस.पी.एम. एक तरफ दो स्थानों पर दर्शायी गयी है, उक्त में 3 मी0 व 10 मी0 पर अनुश्रवण कर Stone Crusther Contribution का औचित्य स्पष्ट नहीं है। जबकि मा0 एन.जी.टी. द्वारा स्पष्ट आदेशित है कि "the report may also mention the ambient air quality and particulate matter data around the operating crushes". अतः उक्त के अनुसार अनुश्रवण कर आख्या प्रेषित नहीं की गयी है।

5.7 माँ नन्दा स्टोन क्रेशर में आख्या के बिन्दु (ix) b में अवगत कराया गया है कि स्टोन क्रेशर द्वारा सी. जी.आई.सीट. के माध्यम से विन्ड ब्रेकिंग वाल की स्थापना की गई है, (संलग्नक-8)। उक्त संलग्नक के फोटोग्राफ में coted sheets के बीच में खाली जगह है तथा ऊँचाई का भी उल्लेख नहीं है। अतः मानकों के अनुसार विन्ड ब्रेकिंग वाल की पुष्टि नहीं की गयी है।

5.8 मै0 बैजनाथ स्टोन इन्डस्ट्रीज प्रा0 लि0 में आख्या के बिन्दु (ix) b में अवगत कराया गया है कि स्टोन क्रेशर द्वारा जी.आई.सीट. के माध्यम से चारों तरफ विन्ड ब्रेकिंग वाल की स्थापना की गई है (संलग्नक-21)। उक्त संलग्नक के फोटोग्राफ में coted sheet के बीच में 'खाली जगह' है, तथा ऊँचाई का भी उल्लेख नहीं है। अतः मानकों के अनुसार विन्ड ब्रेकिंग वाल की पुष्टि नहीं की गयी है।

5.9 मै0 श्री माँ गिरीजा स्टोन क्रेशर की आख्या के बिन्दु (vii) b में अवगत कराया गया है कि स्टोन क्रेशर द्वारा जी.आई.सीट. के माध्यम से विन्ड ब्रेकिंग वाल की स्थापना की गई है (संलग्नक-33)। उक्त संलग्नक के फोटोग्राफ में coted sheet के बीच में खाली जगह दिखाई दे रही है तथा ऊँचाई का भी उल्लेख नहीं है। अतः मानकों के अनुसार विन्ड ब्रेकिंग वाल की पुष्टि नहीं की गयी है।

5.10 आख्या में स्टोन क्रेशरों के डक से आबादी की दूरी दी गयी है तथा अवगत कराया गया है कि क्रेशर के चार-दीवारी के बाहर कृषि भूमि स्थित है, जो कि वर्तमान में बंजर है।

5.11 उद्योगों में वांछित कतारों व चौड़ाई की हरित पट्टिका का विवरण नहीं दिया गया है।

निष्कर्षः- उपरोक्त के क्रम में सम्बन्धित स्टोन क्रेशरों के सम्बन्ध में क्षेत्रीय कार्यालय, हल्द्वानी द्वारा प्रेषित आख्या में निम्न बिन्दुओं पर कार्यवाही अपेक्षित हैः-

1. मा0 एन.जी.टी. के मूल आवदेन सं0 132/2021 में बोर्ड द्वारा प्रश्नगत उद्योगें को पर्यावरणीय क्षतिपूर्ति हेतु निर्गत निर्देश दिनांक 02.02.2022 की अनुपालन आख्या उपलब्ध नहीं है।
2. प्रश्नगत तीनों उद्योगों के जल खपत का सत्यापित विवरण आधार सहित प्रस्तुत नहीं है।
3. प्रश्नगत उद्योगों के अनुश्रवण आख्या में एस.पी.एम. एक तरफ दो स्थानों पर दर्शायी गयी है, उक्त में 3 मी0 व 10 मी0 पर अनुश्रवण कर Stone Crusher Contribution का औचित्य स्पष्ट नहीं है। जबकि मा0 एन.जी.टी. द्वारा स्पष्ट आदेशित है कि "the report may also mention the ambient air quality and particulate matter data around the operating crushes" **उक्त के अनुसार अनुश्रवण** आख्या प्रस्तुत नहीं की गयी है।
4. प्रश्नगत उद्योगों मे मानकों के अनुरूप विन्ड ब्रेकिंग वाल के संबंध में पूर्ण विवरण, चारों तरफ ऊँचाई स्पष्ट करते हुए प्रस्तुत नहीं की गयी है।
5. **प्रश्नगत उद्योगों में वांछित कतारों व चौड़ाई की हरित पट्टिका का विवरण स्पष्ट रूप से अंकित नहीं है।**

xxx.................................xxx.................................xxx

O/C

जांच अधिकारी द्वारा प्रस्तुत जांच आख्या से ऐसा प्रतीत होता है कि मा0 एन0जी0टी0 के आदेश दिनांक 07.04.2022 के अनुपालन में आपके स्तर से मा0 एन.जी.टी. के आदेशों को गम्भीरता से नहीं लिया गया तथा अपूर्ण एवं त्रुटिपूर्ण आख्या बोर्ड मुख्यालय प्रेषित की गयी, जो कि मा0 एन.जी.टी. के आदेशों एवं बोर्ड मुख्यालय के पत्र दिनांक 13.04.2022 के अनुपालन में लापरवाही एवं अविवेकपूर्ण कृत्य है। आप द्वारा कृत्य स्पष्ट रूप से उत्तराखण्ड कर्मचारी आरक्षण नियमावली, 2002 के नियम- 3(1) का तथा मा0 एन.जी.टी. एवं उच्च अधिकारियों के आदेशों के प्रति आपकी लापरवाही इंगित करती है।

अतः इस कारण बताओ नोटिस के माध्यम से आपको निर्देशित किया जाता है कि जाँच आधिकारी द्वारा इंगित बिन्दुओं एवं निष्कर्ष तथा मा0 एन0जी0टी0 द्वारा पारित आदेश के बिन्दु 4 एवं 5 पर अपना स्पष्टीकरण इस कारण बताओ नोटिस की प्राप्ति के **15 दिनों** के अन्तर्गत अधोहस्ताक्षरी को प्रस्तुत करना सुनिश्चित करें, जिसमें आपके विफल होने अथवा संतोषजनक स्पष्टीकरण प्राप्त न होने की दशा में आपके विरूद्ध अनुशासनिक कार्यवाही की संस्तुति सक्षम स्तर को कर दी जायेगी।

अवगत होवें कि विषयगत प्रकरण में आच्छादित स्टोन क्रेशरों को संचालनार्थ सहमति/प्राधिकार क्षेत्रीय कार्यालय स्तर से निर्गत की गयी है। अतः मा0 एन.जी.टी. द्वारा प्रकरण पर पारित निर्देश दिनांक 07.04.2022 एवं जांच अधिकारी की आख्या के कम में आपके स्तर से उपरोक्त स्टोन केशरों को जारी की गयी संचालानार्थ सहमति/प्राधिकार का पुनः परिक्षण करना सुनिश्चित करें एवं नियमानुसार अग्रेतर आवश्यक कार्यवाही करने का कष्ट करें।

27.6.22

(एस.पी. सुबुद्धि)
सदस्य सचिव